

15

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No.1503/97

Date of Order : 10.11.97

BETWEEN :

K.Rajamogili

Applicant

AND

1. The General Manager,  
Heavy Water Plant,  
Dept. of Atomic Energy,  
Govt. of India  
Manuguru (Post & Mandal),  
Khammam District.
2. District Employment Officer,  
Employment Exchange,  
Khammam.

Respondents.

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Counsel for the Applicant

Mr.V.Ramachander Rao

Counsel for the Respondents

Mr.V.Rajeswara Rao for R-1

Mr.Naveen Rao for R-2

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CORAM:

HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

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ORDER

(( As per Hon'ble Shri B.S.Jai Parameshwar, Member (Judl.) X

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Mr.V.Ramachander Rao, learned counsel for the applicant  
Mr.V.Rajeswara Rao, for R-1 and Mr.Phani Raj for Mr.P.Naveen Rao  
for R-2.

2. Admit. The applicant is a Matriculate and unemployed. He  
is an aspirant for the post of Fireman 'A' under R-1 organisation.  
It is stated that the said post is reserved for SC category.  
The applicant further submits that Respondent No1 in his proceedings  
bearing No. H.W.P(M) (R) 01/03/861/97 dated 3.10.97 has requested  
R-2 to sponsor the candidates for filling up the said post.

Jan  
12/11/97

.. 2 ..

3. The applicant <sup>is</sup> relying upon the decision of the Hon'ble Supreme Court of India reported in 1996 (6) Scale 676 (Excise Superintendent, Malkapatnam, Krishna District and others vs. K.B.N.Visweswara Rao and others). The learned counsel for the applicant submits that the applicant should also be considered for the above said post even though his name is not sponsored by the Employment Exchange. We have disposed of number of cases. Hence the following interim order is given:-

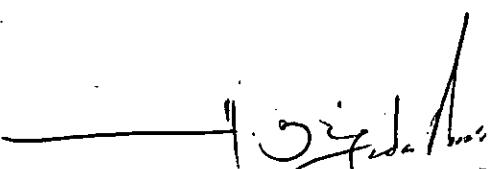
The case of the applicant should also be considered for the post of Fireman 'A' along with Employment Exchange sponsored candidates even if his name is not sponsored by R-2, provided he is otherwise eligible for consideration to that post and his application is received at least one week in advance of selection either written, viva-voce or both. If the applicant does not qualify the examination then this application stands dismissed. In that event the respondents should inform the Tribunal through their counsel for confirming the dismissal of this OA. If the applicant is selected and comes within the number to be appointed then his result should not be published until further orders.

  
( B.S. JAI PARAMESHWAR )  
Member (Jud1.)

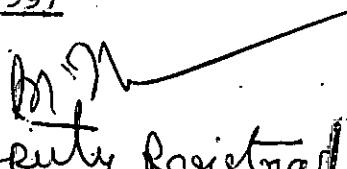
10.11.97

Dated : 10th November, 1997

(Dictated in Open Court)

  
( H. RAJENDRA PRASAD )  
Member (Admn.)

sd

  
Deputy Registrar

O.A.1503/97.

To

1. The General Manager,  
Heavy Water Plant, Dept.of Atomic Energy,  
Govt.of India, Manuguru(Post&Mandal)  
Khammam Dist..
2. The District Employment Officer,  
Employment Exchange, Khammam.
3. One copy to Mr.V.Ramachander Rao, Advocate, CAT.Hyd.
4. One copy to Mr.V.Rajeswar Rao, Addl,CGSC.CAT.Hyd.
5. One copy to Mr.P.Naveen Rao, Advocate, CAT.Hyd.
6. One spare copy.

pvm.

C.C. Today  
10/11/97

I Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE.  
VICE-CHAIRMAN

And

THE HON'BLE MR. H.RATENDRA PRASAD :M(A)  
The Hon'ble Mr. B-S Jaiparanewar: M(J)

DATED:- 10/11/97

ORDER/JUDGMENT.

M.A.,/RA.,/C-A.No..

in

O.A.No. 1503/97

T.A.No.

(W.P. )

Admitted and Interim directions issued.

Allowed

Disposed of with Directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No order as to cost

केन्द्रीय प्रशासनिक विधिकरण  
Central Administrative Tribunal  
HYDERABAD BENCH  
DESPATCH

17 NOV 1997

HYDERABAD BENCH

(19)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A. NO. 1503/97

DATE OF ORDER : 24.8.98

BETWEEN :

**K. Rajamogili**

... Applicant(s)

AND

1. The General Manager  
Heavy & Water Plant  
Department of Atomic Energy  
Government of India  
Manuguru (Post & Mandal)  
Khammam Dist 507 116.
2. District Employment Officer  
Employment Exchange  
Khammam

... Respondents

Counsel for the Applicant	-	Shri V. Ramachander Rao
Counsel for the Respondents	-	Shri V. Rajeswara Rao
Counsel for the State of A.P.	-	Shri P. Naveen Rao

Coram :

The Hon'ble Justice Shri D.H. Nasir	- Vice Chairman
The Hon'ble Shri H. Rajendra Prasad	- Member (A)

(Order per Hon'ble Shri H. Rajendra Prasad, Member (A))

20

(Order per Hon'ble Shri H. Rajendra Prasad, Member (A))

Heard ~~xx~~ /Shri V. Ramachander / <sup>Rao</sup> for the Applicant(s),  
V. Rajeswara Rao  
Shri /~~xx~~ ~~V. Ramachander~~ / for the Respondents and Shri  
P. Naveen Rao for the State of A.P.

The orders passed by this Tribunal today in O.A.  
No. 987/96 shall be complied with in this O.A. as well.

A copy of the orders passed in O.A. No. 987/96  
shall be kept on record of this file and also supplied  
to the Respondents to facilitate further action.

~~-----~~ + *Original*  
(H. Rajendra Prasad)

Member (A)

*D.H.*  
(D.H. Nasir)  
Vice Chairman

DICTATED IN OPEN COURT

DATED : 24.8.1998

*Mr. H. N. 1998*  
Deputy Registrar

...js/-

To

1. The General Manager,  
Heavy Water Plant Dept.of Atomic Energy  
Govt.of India, Manugur(Post & Mandal)  
Khammam Dist.
2. The Dist.Employement Officer,  
Employment Exchange, Khammam.
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4. One copy to Mr. V.Rajeswar Rao, Addl.CGSC. CAT.Hyd.
5. One copy to Mr.P.Naveen Rao, Spl.Counsel for A.P.Govt. CAT.Hyd.
6. One copy to HHRP.M.(A) CAT.Hyd.
7. One copy to ~~MR~~(A) CAT.Hyd.
8. One spare copy.

pvm

1 COURT  
TYPED BY  
CHECKED BY  
COMPARED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE D.H.NASIR:  
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

DATED: 24-8 -1998.

ORDER/JUDGMENT

M.A/R.A./C.R.NO.

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O.A.No.

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(W.P.)

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Dismissed as withdrawn.

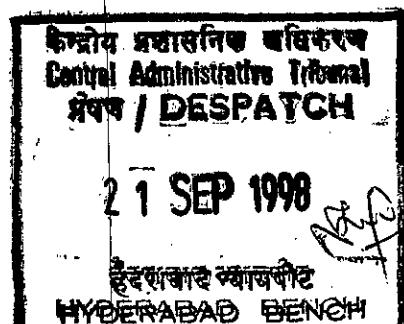
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Ordered/Rejected.

No order as to costs.

pvm.

96004987(96)



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इसका अधिकारी उप रजिस्ट्रार (न्यायिक)  
Court Officer/Dy. Registrar  
केंद्रीय प्रशासनिक अधिकारण  
Central Administrative Tribunal  
हैदराबाद न्यायिक पोठ  
HYDERABAD BENCH

केस नंबर	CASE NUMBER	041503/97
जारी कर गयी तारीख	Date of Judgement	10-11-97
प्रति तथ्यार किए गए दिन	Copy Made Ready on	
अनुभाव अधिकारी (न्य विक)		Section Officer (J)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

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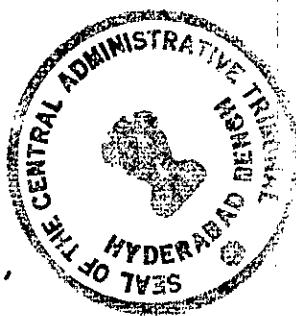
BETWEEN :

K.Kajamogili

Applicant

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2. District Employment Officer,  
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-----  
Counsel for the Applicant

Mr.V.Kamachander Rao

Counsel for the Respondents

Mr.V.Kajeswara Rao for R-1

Mr.Naveen Rao for R-2

-----  
SUBLI:

HON'BLE SHRI K.RAGENDRA PRASAD : MEMB. (V.D.N.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMB. (JUL.)

-----  
O R D E R

(( As per Hon'ble Shri B.S.Jai Parameshwar, Member (Jud.) ))

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